AWARD

BEFORE LOK ADALAT DATED 09.09.2017

HELD AT JHARKHAND HIGH COURT, RANCHI.

(Organized by High Court Legal Services Committee under section 19, Legal Services Authorities Act, 1987 (Central Act).

BENCH NO. 1

Cont Case (Civil) No. 156 of 2017

1. Petitioner/Appellant:- Francisca Xess, D/o late Jura Xess, R/o Krist Colony, Dighia, P.O. Tuko, P.S. Beo, District-Ranchi.

Versus

2. Respondent/O.P.(s): 1 The State of Jharkhand.
2 Shri Upendra Narayan, the District Superintendent of Education, Khunti, P.O. P.S. Khunti, District-Khunti.

Present :-

Name of Hon'ble Judge:-. **Hon'ble Mr. Justice Rongon Mukhopadhyay**

Name of Advocate Member:- Mr. Rajeeva Sharma

AWARD

The dispute between the parties having been referred for determination to the Lok Adalat and the parties having compromised/settled the case/matter upto the extent of Award, the following award is passed in following terms:-It has been submitted by the learned J.C. to Sr. S.C. 1 that payment of leave encasement has been made to the petitioner in her bank account, for which she has referred to the show cause.

In such view of the matter, therefore, there being sufficient compliance of the order dated 28.6.2016, passed in WPS No. 2521 of 2016, this application stands disposed of.

The parties are informed that the Court fee, if any, paid by any of them shall be refunded.

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Petitioner/Plaintiff/ Appellant

Respondent/O.P.

SD Rongon Mukhopadhyay (J)

Sign. of Advocate Member

Disposed of
Pl. communicate.
R.on. 14/09

True copy
SK 22/09
S.O

(Seal of the Committee)

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16/9/17